



2026:AHC:29784

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1951 of 2026

Amarnath Yadav

.....Petitioner(s)

Versus

Pramukha Sachiv Sinchai U.P. Sarkar And 4
Others

.....Respondent(s)

Counsel for Petitioner(s) : Dinesh Kumar Rai, Sanjeev Kumar Shukla
Counsel for Respondent(s) : C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Sanjeev Kumar Shukla, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that the writ petitioner claims to have been superannuated from the post of Senior Clerk on 06.11.2002, however, the last pay drawn was Rs.56900/-, but now same has been altered to the detriment of the writ petitioner to the tune of Rs.52000/- in a unilateral manner behind the back of the writ petitioner.
3. Prayer in the present writ petition is for rectifying the said error and to decide the representation.
4. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.3.
5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

February 11, 2026

N.S.Rathour

(Vikas Budhwar,J.)